

G G Engineering Limited						
CIN - L28900MH2006PLC159174						
Registered office: 203,2nd Floor, Shivam Chambers Coop Soc Ltd, 5 V Road, Goregaon West, Near Sahara Apartment, Mumbai - 400104						
Website: www.ggelimited.com, Email: info@ggelimited.com						
Statement of Unaudited Consolidated Financial Results for the Quarter and Half Year ended 30th September, 2022						
Particulars	Quarter Ended			Six Months Ended		Year Ended
	30-Sep-22	30-Jun-22	30-Sep-21	30-Sep-22	30-Sep-21	31-Mar-22
	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
Income						
Revenue from operations	3,698.54	1,212.65	689.40	4,911.19	1,168.59	2,255.33
Other Income	(19.75)	28.27	3.54	8.52	3.62	41.98
Total Income	3,678.79	1,240.92	692.94	4,919.71	1,172.21	2,297.32
Total Expenses	3,725.50	1,182.15	750.19	4,907.65	1,258.00	2,255.09
Profit/(Loss) before exceptional items and tax	(46.71)	58.77	(57.25)	12.06	(85.79)	42.22
Exceptional items						
Profit/(Loss) before tax	(46.71)	58.77	(57.25)	12.06	(85.79)	42.22
Tax Expense:						
Current Tax	-	-	2.34	-	-	11.39
Deferred Tax	-	-	-	-	-	(30.64)
Profit/(Loss) for the period from continuing operations	(46.71)	58.77	(59.59)	12.06	(85.79)	61.47
Profit/(Loss) for the period	(46.71)	58.77	(59.59)	12.06	(85.79)	61.47
Other comprehensive income						
Items that will be reclassified to profit or loss	-	0.16	11.81	0.16	11.95	2.52
Income Tax relating to items that will be reclassified to profit or loss	-	(0.04)	(3.07)	(0.04)	(3.11)	(0.65)
Total Other Comprehensive Income	-	0.12	8.74	0.12	8.84	1.87
Total comprehensive income (Comprising Profit (Loss) and Other Comprehensive Income for the period) (11+12)	(46.71)	58.89	(50.85)	12.18	(76.95)	63.33
(EPS for three and six months ended periods are not annualised)						
Basic (in Rs.)	(0.00)	0.07	(0.10)	0.01	(0.15)	0.61
Diluted (in Rs.)	(0.00)	0.07	(0.10)	0.01	(0.15)	0.61

Date: 14.11.2022
Place: Delhi
Atul Sharma
Director
DIN: 08290588

SEPC Limited						
CIN - L28900MH2006PLC159174						
Registered office: 4th Floor, BASCON FUTURA, Venkateswara Road, Parthasarathy Puram, T. Nagar, Chennai - 600017, Ph: 044-49055555						
Website: www.shriramepc.com, Corporate Identification Number: L74210TN2000PLC045167						
Extract of Consolidated Unaudited Financial Results for the Half Year Ended 30 September 2022						
S. No.	PARTICULARS	Quarter ended			Half Year ended	Year ended
		30.09.2022	30.06.2022	30.09.2021	30.09.2022	30.09.2021
		Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations (Net)	5,617.67	6,855.45	9,304.34	12,473.12	16,300.05
2	Loss for the period (before Tax, Exceptional and/or Extraordinary items)	(9,309.66)	(3,084.70)	(2,623.20)	(12,394.36)	(6,170.98)
3	Loss for the period after tax (after Exceptional and/or Extraordinary items)	4,219.98	(3,084.70)	(2,623.20)	1,135.28	(6,170.98)
4	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	4,135.30	(3,093.78)	(2,621.96)	1,041.52	(6,165.39)
5	Equity Share Capital (Face value of Rs. 10/- each)	1,32,152.90	97,152.90	97,152.90	1,32,152.90	97,152.90
6	Earnings Per Share (of Rs. 10/- each)					
(a) Basic	0.37	(0.31)	(0.27)	0.09	(0.63)	(2.71)
(b) Diluted	0.37	(0.31)	(0.27)	0.09	(0.63)	(2.71)

Note: 1. The above unaudited consolidated financial results for the quarter and half year ended September 30, 2022 were reviewed by the Audit Committee and approved by the Board of Directors of the Company at their meetings held on November 14, 2022.
2. The above is an extract of the detailed results for the quarter and half year ended September 30, 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed results for the quarter and half year ended September 30, 2022 are available on the Stock Exchanges Website www.bseindia.com and www.nseindia.com and on the website of the Company www.shriramepc.com
3. The Unaudited Standalone Financial Results for the Quarter and Half year ended September 30, 2022 are hereunder:

PARTICULARS	Quarter ended			Half Year ended	Year ended
	30.09.2022	30.06.2022	30.09.2021	30.09.2022	30.09.2021
Total Income from Operations	5,597.56	6,096.29	8,260.73	11,693.85	15,041.21
Loss for the period (before Tax, Exceptional and/or Extraordinary items)	(9,331.12)	(3,772.77)	(3,602.94)	(13,096.88)	(7,301.09)
Loss for the period after tax (after Exceptional and/or Extraordinary items)	4,198.52	(3,772.77)	(3,602.94)	432.76	(7,301.09)
Total Comprehensive Income for the period (Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax))	4,113.84	(3,781.85)	(3,601.70)	339.00	(7,295.52)

Place: Chennai
Date: 14.11.2022
For SEPC Limited
(formerly known as Shriram EPC Limited)
N K Suryanarayan
Managing Director & CEO

SHETH DEVELOPERS PRIVATE LIMITED					
CIN - U45200MH1993PTC070335					
Regd. Office: Ground and 3rd Floor, Prius Infinity, Paranjape B Scheme, Subhash Road, Vile Parle (East) Mumbai-400 057, Tel: 022-42602400, Website: www.ashwinshethgroup.com, Email: cs@shethdevelopers.com					
STATEMENT OF UNAUDITED STANDALONE FINANCIAL RESULT FOR THE QUARTER AND HALF YEAR ENDED ON 30TH SEPTEMBER, 2022 (Rs. in Lakhs)					
Sr No.	Particulars	Quarter Ended		Previous Year Ended	
		30/09/2022	30/09/2021	31/03/2022	31/03/2021
		Unaudited	Unaudited	Audited	Audited
1)	Total income from operations	548.45	12143.02	48121.48	
2)	Net Profit / (Loss) for the period before Tax, Exceptional and/or Extraordinary items	(383.63)	7997.45	18444.30	
3)	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(383.63)	7997.45	18444.30	
4)	Net Profit / (Loss) for the period after tax (after Exceptional and Extraordinary items)	(291.51)	8128.76	17847.71	
5)	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(291.51)	8128.76	17871.39	
6)	Paid up Equity Share Capital	1000.00	1000.00	1000.00	
7)	Reserve (including Security Premium and excluding revaluation reserve)	-	-	40145.96	
8)	Net Worth	30749.83	24277.49	40063.30	
9)	Paid up Debt Capital/Outstanding Debt	67090.53	76120.00	61699.68	
10)	Debt Equity Ratio	1.64	3.00	1.50	
11)	Earnings per share (of Rs. 100/- each) (for continuing and discontinued operations)				
(a) Basic :	(29.15)	812.88	1784.77		
(b) Diluted :	(29.15)	812.88	1784.77		
12)	Debt Redemption Reserve	283.20	237.19	283.20	
13)	Debt Service Coverage Ratio	(0.06)	0.64	0.30	
14)	Interest Service Coverage Ratio	(0.18)	6.65	3.03	

Note: The above is an extract of detailed format of Unaudited Financial Result for the Quarter and Half year ended 30th September, 2022 and the other line items referred in Regulation 52(4) of the LODR regulations filed with the BSE Ltd. The full format of Quarterly and Half year Unaudited Financial Result is available on the website of the BSE Ltd. i.e. www.bseindia.com and the Company Link: https://www.bseindia.com/stock-share-price/debt-other/bscindia/973172/debt-corp-announcements/
For and behalf of the Board of Directors
Ashwin N. Sheth
Chairman & Managing Director
Place: Mumbai
Date: 14th November, 2022

LANDMARC LEISURE CORPORATION LIMITED				
CIN: L65900MH1991PLC060535				
Reg. Office: 303, Raaj Chamber, 115 R.K. Paramhansa Marg (Old Nagardas Road), Near Andheri Station Subway, Andheri - East, Mumbai, Maharashtra, 400069				
Tel. No. : 022-61669190/9192 Website: www.llcl.co.in Email ID: oirvan@llcl.co.in				
EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2022				
Sr. No.	Particulars	Quarter ended		
		30-Sep-22	30-Sep-21	30-Sep-21
		Unaudited	Unaudited	Unaudited
1	Total Income from Operations	7.03	17.05	1.03
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(276.72)	(283.26)	(23.54)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(276.72)	(283.26)	(23.54)
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(276.72)	(283.26)	(23.54)
5	Total Comprehensive Income for the period (after tax)	(276.72)	(283.26)	(23.54)
6	Equity Share Capital (Face Value of Re. 1/- each)	8000.00	8000.00	8000.00
7	Earnings Per Share (of Re. 1/- each) (for continuing and discontinued operations)-			
1 Basic :	0.00	0.00	0.00	
2 Diluted :	0.00	0.00	0.00	

Note: a. The above Results have been reviewed by the Audit Committee and taken on Record by the Board of Directors at its meeting held today
b. The above is an extract of the detailed format of Standalone Financial Results for the quarter ended September 30, 2022, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Standalone Financial Results for the quarter ended September 30, 2022 are available on the websites of BSE (www.bseindia.com) and Company's website (www.llcl.co.in)
Landmarc Leisure Corporation Limited
K. R. Mahadevan
Whole Time Director
DIN: 07458559
Date : November 14, 2022
Place : Mumbai

Knowledge Marine & Engineering Works Limited
CIN: L74120MH2015PLC299596
Office No. 402, Sai Samarth Business Park, Deonar Village Road, Govandi (East), Mumbai - 400088, Maharashtra, India
Phone: 022 - 43539988, E-mail: info@kmeiw.com, Website: www.kmeiw.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) OR OTHER AUDIO-VISUAL MEANS (OAVM) & E-VOTING INFORMATION

Notice is hereby given that the Extra-Ordinary General Meeting (EGM) of the Shareholders of M/s. Knowledge Marine & Engineering Works Limited (the Company) will be held on Friday, 9th December, 2022 at 04:00 PM through Video Conferencing (VC) or Other Audio-Visual Means (OAVM), without physical presence of the members at a common venue, in conformity with the applicable provisions of the Companies Act, 2013 and rules made thereunder and SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015 read with Circular No. 14(2020) dated 06th April, 2020, Circular No. 17(2020) dated 13th April, 2020 followed by Circular No. 20(2020) dated 05th May, 2020, Circular No. 02(2021) dated 13th January, 2021 and Circular No. 02(2022) dated 5th May, 2022 issued by the Ministry of Corporate Affairs, Government of India and Circular No. SEBI/CDPO/CMD2/COMP/2022/82 dated 15th May, 2022 issued by SEBI and all other relevant circulars (Circulars) issued from time to time to transact the business as set out in Notice convening the EGM.

In compliance with the relevant circulars, the Company has sent the electronic copies of the Notice of the EGM along with Explanatory Statement on Tuesday, 15th November, 2022, via electronic mode to all those members whose names appear in the Register of Members / list of beneficial owners as on the cut-off date, Friday, 11th November, 2022 and who have registered their email address with the Company (in respect of shares held in physical form) and / or with their Depository Participants (in respect of shares held in dematerialised form) and made available to the Company by their respective Depositories. Copies of the same are also available on the Company's website (www.kmeiw.com), website of the Stock Exchange i.e. BSE Limited at www.bseindia.com and on the website of Link Intime India Private Limited (LIPL) at https://intimevote.intimeindia.com.

Facility of remote e-voting and e-voting during the EGM:

Pursuant to the provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Listing Regulations and the Relevant Circulars, as amended, the Company has provided the facility to its Members to exercise their right to vote on the Resolutions proposed to be taken at the EGM by electronic means. The process of e-voting has been detailed in the Notice. The facility of casting vote by a Member using remote e-voting system as well as e-voting during the EGM will be provided by Link Intime India Private Limited.

The details pursuant to the provisions of the Act, the Rules and the Regulations for the information of the Members are given hereunder:

- The remote e-voting period begins on Tuesday, December 6, 2022 at 09:00 am IST and will end at 05:00 p.m. IST on Thursday, December 8, 2022. The remote e-voting mode shall be disabled by LIPL for voting thereafter. The Members, whose names appear in the Register of Members / Beneficial Owners as on the record date (cut-off date) i.e. Friday, December 2, 2022, may cast their vote electronically. The voting right of shareholders shall be in proportion to their share in the paid-up equity share capital of the Company as on the cut-off date, being Friday, December 2, 2022.
- The Members, who will be present in the EGM through VC facility and have not casted their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting facility during the meeting.
- The Members who have cast their vote by remote e-voting prior to the EGM may also attend / participate in the EGM through VC but shall not be entitled to cast their vote again.
- Manner of e-voting by members holding shares in dematerialised mode, physical mode and members who have not registered their email address has been provided in the EGM Notice.
- Any person who has acquired shares and become member of the Company after the dispatch of notice may obtain the login ID and password by sending a request at gdsc@linkintime.com in compliance with the terms and conditions of the e-voting system available at <http://intimevote.intimeindia.com> under Help Section or write an email at gdsc@linkintime.com or Call at 022-49186000. In case the shareholders have any grievances connected with the facility of e-voting, they can contact with our Compliance Officer, Ritika Sharma at our office landline no. 022-43539988 and can email at compliance@kmeiw.com, our office address is office no. 402, Sai Samarth Business Park, Deonar Village Road, Govandi (East), Mumbai-400088.
- For Knowledge Marine & Engineering Works Limited
Ritika Sharma
Company Secretary Cum Compliance Officer
M. No: 40852

Date: 15/11/2022
Place: Mumbai

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S. PERPETUAL CAPITAL AND SERVICING PRIVATE LIMITED

1. Name of corporate debtor	M/S. PERPETUAL CAPITAL AND SERVICING PRIVATE LIMITED
2. Date of incorporation of corporate debtor	24/12/2007
3. Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U67190MH2007PTC177055
5. Address of the registered office and principal office (if any) of corporate debtor	83, ARCADIA, NARIMAN POINT, MUMBAI-400 021.
6. Insolvency commencement date in respect of corporate debtor	Order dated: 07-11-2022 Received on: 14-11-2022
7. Estimated date of closure of insolvency resolution process	06-05-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBBI/PA-001/PA-P00323/ 2017-18/10593
9. Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchinandn Bldg., 12th Road, Opp. Ram Mandir, Khar (West), Mumbai - 400 052. vijaylulla@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	203B, Arcadia Building, 2nd floor, Nariman Point, Mumbai - 400 021 or 201, Satchinandn Bldg., 12th Road, Opp. Ram Mandir, Khar (W), Mumbai - 400 052. perpetualcapital.crp@gmail.com
11. Last date for submission of claims	28-11-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable - AS per Information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: http://www.ibbi.gov.in/downloadform.html Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S. PERPETUAL CAPITAL AND SERVICING PRIVATE LIMITED on 07-11-2022 received on 14-11-2022. The creditors of M/S. PERPETUAL CAPITAL AND SERVICING PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 28-11-2022 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class (None) in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional
Vijay P. Lulla
Place: Mumbai
IBBI/PA-001/PA-P00323/ 2017-18/10593

PUBLIC NOTICE FOR LOSS OF SHARE CERTIFICATE

Notice is hereby given that the share certificates no(s) 16753645, 16753646 for 30 shares bearing distinctive no(s) 468412675 - 468412699, 468412700 - 468412704 standing in the name(s) of PANKAJ KUMAR NEMANI in the books of M/s. RELIANCE INDUSTRIES LIMITED, has/have been lost/misplaced/destroyed and the advertiser has/have applied to the company for issue of duplicate share certificate(s) in lieu thereof, any persons who has/have claims on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz Kfir Technologies Private Limited, Selenium Tower B, Plot no. 31 & 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032 within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares.
Date: 16th Nov 2022 Name(s) of the Shareholder(s)
Place: Mumbai PANKAJ KUMAR NEMANI

For Advertising in TENDER PAGES Contact JITENDRA PATIL Mobile No.: 9029012015 Landline No.: 67440215

NOTICE
Edelweiss Retail Finance Limited
CIN: U67120MH1997PLC285490
Tower 3, Wing 'B', Kohnor City Mall, Kohnor City, Krol Road, Kurfa (West), Mumbai-400 070

SALE OF STRESSED FINANCIAL ASSETS

Edelweiss Retail Finance Limited invites Expression of Interest from eligible ARCs for the proposed sale of certain stressed Financial Assets. The sale shall be on "As is where is and what is where is" basis and "Without recourse basis". Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of Interest". Kindly refer to the Company's website - <https://www.edelweissretailfin.com> for the list of stressed Financial Assets and the detailed terms and conditions for sale.
For Edelweiss Retail Finance Limited
Sd/-Authorized Signatory
Mumbai, November 16, 2022 Tel: 022-43428511

The Singapore Collieries Company Limited
(A Government Company)
Regd. Office: KOTHAGUDEM - 507101, Telangana.

E-PROCUREMENT TENDER NOTICE

Suppliers have been published for the following Services / Material Procurement through e-procurement platform. For details, please visit <https://tender.maheshwari.com> or <mailto:info@maheshwari.com>

Sl. No. / Req. No. / Description / Subject - Last date and time for Submission of bid(s)
MS/2022/48 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/49 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/50 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/51 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/52 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/53 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/54 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/55 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/56 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/57 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/58 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/59 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/60 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/61 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/62 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & RGL) of 01 - 23.11.2022 - 17:00 hrs.
MS/2022/63 - Comprehensive J. & K. Coal Fisher Block Semi Auto Coal Analyser for 3 years period of Three Regional Labs (RGL, RGL & R